

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 165 OF 2020

Mahalsa Services

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. S. D. Lotlikar, Senior Advocate with Mr. J. Karn, Mr. P. Sawant and Mr. Neehal Vernekar, Advocates for the Petitioner.

Mr. A. D. Bhobe, Special Counsel for the State-Respondent nos.1 and 2.

Mr. A. F. Diniz, Senior Advocate with Mr. Ryan Menezes, Mr. Nigel Fernandes and Ms. Gina Almeida, Advocates for the Respondent no.3.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 14<sup>th</sup> December, 2020

P.C.

1. The learned Counsel for the parties state that pleadings are complete in this petition.

2. Mr. Bhobe, the learned Counsel, however states that on behalf of respondent no.1, it may be necessary to file an additional affidavit. Accordingly, two weeks time granted to the respondent no.1 to file additional affidavit.

3. According to us, the petition is required to be disposed off finally at the stage of admission itself.

4. Accordingly, we place this matter on 8<sup>th</sup> February, 2021 for final disposal at the end of admission board.

M. S. JAWALKAR, J.

M. S. SONAK, J.

arp/\*